

1	2	3	4
14	Manipur	750	620
15	Meghalaya	1065	860
16	Mizoram	580	360
17	Nagaland	1508	440
18	Orissa	60821	28520
19	Punjab	15278	3660
20	Rajasthan	60059	19180
21	Sikkim	1105	420
22	Tamil Nadu	97340	47120
23	Tripura	5010	1450
24	Uttar Pradesh	264262	87480
25	West Bengal	52880	32350
26	A & N Islands	1856	260
27	Chandigarh	566	75
28	D & N Haveli	805	230
29	Delhi	848	170
30	Daman and Diu	835*	90
31	Lakshadweep	415	210
32	Pondicherry	1755	430
ALL INDIA		1198688	535895

*Including Goa also.

**Purchase of confiscated goods by
Cooperative Societies**

3303, SHRI KALPNATH RAI : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state;

(a) what is the total value of Confiscated Goods purchased by Krishna Nagar Consumers' Cooperative Stores, Delhi and Veer Consumer Cooperative Store Delhi from all sources including NCCF, Customs and other sources during 1986 and 1987;

(b) whether Registrar, Cooperative Societies, Delhi is exercising any control and supervision to ensure accounting of Purchases and Sales of notified items like Confiscated goods in the books of accounts

of the Stores;

(c) whether it is a fact that the Stores issued fake Sales Tax Forms to the NCCF and the Customs Authorities and Sales Tax Authorities, Delhi are enquiring into the matter;

(d) if so, what are the details in this regard; and

(e) what action the Registrar, Cooperative Societies/Sales Tax Commissioner, Delhi have taken against the Stores?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): (a) and (b) According to the available data reported by the National Cooperative

Consumers' Federation of India Ltd., New Delhi and the Delhi Administration, the Krishna Nagar Consumer Cooperative Store and the Veer Consumer Cooperative Store, Delhi had purchased confiscated goods amounting to Rs. 10.50 lakhs and Rs. 4.18 lakhs, respectively, during the years 1986-87 and 1987-88 (upto Feb 1988) from the NCCF. The cooperative Societies being registered bodies under the Delhi Cooperative Societies Act, 1972, the Registrar of Cooperative Societies is expected to exercise control on audit etc. and if any irregularity is brought out in the Audit Report, remedial measures are taken by them.

(c) and (d) No such case has been reported so far to Delhi Administration.

(e) Does not arise.

Special programme for the welfare of the primitive tribes

3904. SHRI BASUDEB MOHAPATRA : Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that Government have drawn up a Special programme for the welfare of the primitive tribes residing in different States;

(b) if so, what are the details thereof;

(c) the total number of primitive tribal groups spread over the country and number of families of such group; and

(d) what type of benefit they are getting through tribal sub-plan?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON) : (a) and (b) Yes, Sir. Micro-Projects have been formulated for the identified primitive tribal groups for accelerating their socio-economic development. Special Central Assistance is given to States for taking up special developmental programmes for primitive tribes.

(c) The total number of primitive tribal groups so far identified is 73. The number of families belonging to primitive tribal groups was estimated to be 287253
60 RS7.

as per 1971 Census. Tribe-wise figure of 1981 Census is not available.

(d) Under Tribal Sub-Plan, special allocation is made for micro-projects meant for primitive tribal groups. Such micro-projects under tribal sub-plan take into account the felt needs of the primitive tribes with emphasis on education, health-care, housing, communication, drinking water supply and resettlement programmes etc.

Shortage of Medicines etc. in ESI Hospitals in Orissa

3905. SHRI BASUDEB MOHAPATRA: Will the Minister of LABOUR be pleased to state:

(a) what is the total number of Employees State Insurance hospitals in Orissa;

(b) whether it is a fact that several Employees State Insurance hospitals in that State are facing acute shortage of medicines etc. to meet the patients' demand;

(c) if so, what are the reasons therefor; and

(d) what is the total annual grant given on this head to Orissa?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER) : (a) Four.

(b) According to Government of Orissa, who are responsible for Provision of medical care under the ESI Scheme in the State, there is no acute shortage of medicines in the ESI Hospitals.

(c) Does not arise.

(d) The total amount paid by the ESI Corporation to the State Government or amount of its share of expenditure on medical care for the year 1986-87 was Rs. 258.19 lakhs, out of which Rs. 81.79 lakhs was towards expenditure on medicines.